
(2017) 10 DEL CK 0317

In the Delhi High Court

Case No : Original Miscellaneous Petition (MISC.) (COMM.) No. 35 Of 2017

UE Development India Private Limited

APPELLANT

Vs

Emerald Industries

RESPONDENT

Date of Decision : 16-10-2017

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 29A(5)

Citation : (2017) 10 DEL CK 0317

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : K.S.Ponnappa, Dharmesh Misra, Ritesh Sharma

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

1. This is a petition under Section 29A(5) of the Arbitration & Conciliation Act, 1996 seeking extension of time for making the Award.
2. The Arbitrator was appointed by mutual consent between the parties. The parties had, earlier, by mutual consent, extended the period by six months. The said period is expiring on 18.10.2017.
3. Learned counsels for the parties submit that the parties are diligently prosecuting the proceedings and that there is no delay attributable to the Arbitrator.
4. The order dated 28.09.2017 records that the arbitration is at the stage of final hearing where one of the parties has concluded his submissions.
5. The Arbitrator has opined that the three more months is required for making the Award.
6. In view of the above, the petition is allowed. The time for making the Award is

extended for a further period of three months from 18.10.2017.

7. The Petition is disposed of in the above terms.

8. Order Dasti under signatures of the Court Master.